

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHIORIGINAL APPLICATION NO. 92 OF 2025IN THE MATTER OF:

DR. ANIL KUMAR PANDEY.

..... APPLICANT

VERSUS

STATE OF UP & ORS.

..... RESPONDENTS

INDEX

N.D.O.H.: 31.07.2025

SL. NO.	PARTICULARS	PAGES
1.	Reply/ Response on behalf of Respondent No.3, Uttar Pradesh Pollution Control Board.	1-4
2	<u>ANNEXURE-R3/1</u> True copy of the Inspection Report Dated .10.07.25	5-34

NEW DELHI

DATED: 30.07.2025



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.92 OF 2025

IN THE MATTER OF:

Dr. Anil Kumar Pandey

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

**RESPONSE ON BEHALF OF THE UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 28.03.2025 PASSED BY THIS HON'BLE
TRIBUNAL**

I, Ashutosh Chauhan, aged about 45 years, S/o Late Shri Ratan Singh Chauhan presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Gorakhpur, do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

That by means of the present application the applicant has raised the grievance against the illegal discharge of untreated commercial waste water in Kurna Nala, a tributary of river Ganga near industrial area, Usra Bazar, District Deoria, Uttar Pradesh.




3. That upon considering the matter, this Hon'ble Tribunal vide order dated 28.03.2025 by issuing the notice has directed the Respondents to file their response/reply by way of an affidavit by impleading the answering respondent as Respondent No. 1.
4. That in compliance of the above direction, the officials of UPPCB has undertaken the inspection of an Industrial Area, Usara Bazar, District-Deoria. During the course of inspection, it was observed by the inspection committee that M/s Forever Distillery Pvt. Ltd. is established and operated in the Industrial Area, Usara Bazar, District-Deoria mainly as a water polluting industry. In view of the above, the officials of the UPPCB has undertaken the inspection of M/s Forever Distillery Pvt. Ltd. on 10.07.2025 in the presence of authorized representative of the industry in question.

A true copy of the inspection report dated 10.07.2025 is being annexed herewith as Annexure-R/1.

5. That further during the inspection it was noticed that the industry in question had obtained Environmental Clearance from State Level Environment Impact Assessment Authority (SEIAA) vide letter dated 21.09.2024. Copy of the said letter dated 21.09.2024 is enclosure as annexure no.-1 to the joint committee report.



A handwritten signature in blue ink, consisting of stylized initials and a surname.

6. That it is further submitted that Consent to Establish was issued by the UPPCB vide its letter dated 16.05.2024 in favour of the industry in question. As per the office record, the said industry has also received Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, as amended, vide online reference no.-228753/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024 dated 26.12.2024 with validity for the period from 01.01.2025 to 31.12.2029. A copy of the said letter dated 26.12.2024 is enclosure to annexure no.- 3 to the joint committee report.
7. That the Condensate Polishing Unit (CPU) has also been provided in the industry in question for purifying the effluents generated from other processes i.e. Spent Lease and Process Condensate, DM Water Blow Down, Cooling Tower Blow Down, Boiler Blow Down.



8. That as per the consent conditions under Water Act and Air Act the said industry is based on Zero Liquid Discharge and during inspection, no polluted effluent was found being discharged from the industry. The abovementioned CPU was found working during inspection and no effluent was found being discharged from the said CPU unit.

- 9. That further at the time of inspection, water samples from upstream and downstream of the Kurna Nala has also been collected and analysed in the authorized laboratory of the UPPCB. A true copy of the analysis report is enclosure to annexure no.-6 to the joint committee report.
- 10. That from perusal of the analysis report of the Kurna Nala it appears that no industrial effluent is being discharged into it.
- 11. That the present response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.


DEPONENT

VERIFICATION:

Verified at^{NOTARY} Lucknow on this the ^{NOTARY} 9th day of July, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.



Sworn and Verified before me.
NOOR JAHAN
 Advocate & Notary
 Civil Court, Lucknow
 Registration No. 1094/S/18


DEPONENT

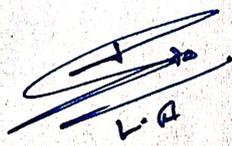
I know & identify the deponent/Executant who has signed/put his T.T. before me.
S. J. Qadri Advocate
 Reg. No. 8043/1999
 Adv. 10

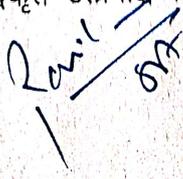
मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 92/2025 डा० अनिल कुमार पाण्डेय बनाम स्टेट ऑफ उ०प्र० एवं अन्य में पारित आदेश दिनांक 28.03.2025 के अनुपालन में मेसर्स फॉरेवर डिस्टीलरी प्रा० लि०, प्लाट सं०-ए, यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रूद्रपुर, जनपद-देवरिया का स्थलीय निरीक्षण आख्या।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं० 92/2025 डा० अनिल कुमार पाण्डेय बनाम स्टेट ऑफ उ०प्र० एवं अन्य में पारित आदेश दिनांक 28.03.2025 के परिप्रेक्ष्य में अवगत कराना है कि औद्योगिक क्षेत्र उसरा बाजार, जनपद- देवरिया में मुख्य रूप से जल प्रदूषणकारी उद्योग में मेसर्स फॉरेवर डिस्टीलरी प्रा० लि० स्थापित एवं संचालित है। अतः उक्त जल प्रदूषणकारी उद्योग का स्थलीय निरीक्षण इस कार्यालय द्वारा दिनांक 10.07.2025 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री पी०एन० पाण्डेय, यूनिट हेड उपस्थित थे। निरीक्षण के समय उद्योग संचालित अवस्था में पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. संदर्भित उद्योग मेसर्स फॉरेवर डिस्टीलरी प्रा० लि०, जो की देवरिया-रूद्रपुर रोड, प्लाट सं०-ए, यू०पी०सी०डा० औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रूद्रपुर, जनपद-देवरिया में स्थापित एवं संचालित है।
2. संदर्भित उद्योग को स्टेट लेवल इन्वायरमेन्ट इम्पैक्ट असेसमेन्ट एथॉरिटी उ०प्र० के पत्र दिनांक 21.09.2024 द्वारा पर्यावरणीय स्वीकृति निर्गत की गयी है, जिसकी छायाप्रति संलग्नक-01 के रूप में संलग्न है।
3. संदर्भित उद्योग को बोर्ड मुख्यालय के पत्रांक सं० 210117/यू०पी०पी०सी०बी०/गोरखपुर (यू०पी०पी०सी०बी०आर०ओ०)/सी०टी०ई०/देवरिया/2024, दिनांक 10.05.2024 द्वारा सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है, जिसकी छायाप्रति संलग्नक-02 के रूप में संलग्न है।
4. पत्रावली अभिलेखानुसार संदर्भित उद्योग को मुख्य कच्चे माल के रूप में यदि ग्रेन का उपयोग किया जाता है तो 200 के०एल०डी० आर०एस०/ई०एन०ए०/ए का उत्पादन करने अथवा यदि मुख्य कच्चे माल के रूप में मोलासेस/गन्ने का रस उपयोग किया जाता है तो 100 के०एल०डी० आर०एस०/ई०एन०ए०/ए के उत्पादन किये जाने के साथ-साथ 9.0 मेगावाट क्षमता पावर-को जेनरेशन उत्पादन किये जाने हेतु बोर्ड मुख्यालय के ऑनलाईन संदर्भ सं० 228753 /यू०पी०पी०सी०बी०/गोरखपुर (यू०पी०पी०सी०बी०आर०ओ०)/सी०टी०ओ०/ बोथ/देवरिया/2024, दिनांक 26.12.2024 के माध्यम से दिनांक 01.01.2025 से 31.12.2029 तक की वैधता अवधि के साथ सहमति (जल एवं वायु) प्राप्त है, जिसकी छायाप्रति संलग्नक-03 के रूप में संलग्न है।
5. संदर्भित उद्योग में वाष्प जनन हेतु एक अद्व 35.0 टन/घण्टा क्षमता का स्लोप फायर्ड ब्वायलर स्थापित है, जिसमें ईंधन के रूप में राईस हस्क, कोयले एवं स्लोप का उपयोग किया जाता है। उक्त ब्वायलर से जनित वायु प्रदूषण नियंत्रण व्यवस्था के रूप में इलेक्ट्रोस्टेटिक प्रेसिपरेटर एवं उससे संलग्न भू-तल से लगभग 85.0 मीटर ऊँची चिमनी स्थापित की गयी है।
6. संदर्भित उद्योग में जब मोलासेस को रॉ मटेरियल के रूप में प्रयोग किया जाता है, उक्त की दशा में उत्पादन प्रक्रिया से जनित स्पेण्टवाश/स्लोप को 35.0 टी०पी०एच० क्षमता के स्लोप फायर्ड ब्वायर में ईंधन के रूप में उपयोग किया जाता है तथा जब रॉ मटेरियल के रूप में ग्रेन का प्रयोग किया जाता है, उक्त की दशा में ग्रेन बेस उत्पादन प्रक्रिया से जनित Thin Stillage को Concentrate करने के उपरान्त सिरप तदोपरान्त Distillers' Dried Grains with Solubles (डी०डी०जी०एस० केक) का उत्पादन सह-उत्पाद के रूप में किया जाता है।
7. संदर्भित उद्योग में अन्य प्रक्रियाओं (जैसे- Spent Lease & Process Condensate, DM Water Blow Down, Cooling Tower Blow Down, Boiler Blow Down) से जनित उत्प्रवाह को शुद्धिकृत किये जाने हेतु Condensate Polishing unit (CPU) की व्यवस्था की गयी है।

जिसमें Spent Lease & Process Condensate को शुद्धिकृत किये जाने हेतु Buffer Tank, Cooling Tower, Annoxy Chamber, Bioxy Chamber, OBS Treatment, Permeate Storage Tank, MBR Chamber, Airation Pond, Ozonation O3 Treatment, Storage Tank, आदि की व्यवस्था की गयी है. (Flow Chart is attached as annexure no. 4)। उक्त सी०पी०यू० से शुद्धिकृत उत्प्रवाह को Fly Ash (Ash Quenching), Cooling Tower


L.A.


R.0.


R.0.

Make Up, Fermentation आदि में उपयोग किया जाता है तथा संदर्भित उद्योग में DM Water Blow Down, Cooling Tower Blow Down, Boiler Blow Down के शुद्धिकृत किये जाने हेतु Storage Tank, Biological Airation Tank, MBR Chamber, Storage Tank, Pressure Sand Filtre, RO-1st, RO-2st, आदि मुख्य इकाईयों की व्यवस्था की गयी है, (Flow Chart is attached as annexure no. 5)। उक्त प्रक्रिया से शुद्धिकृत उत्प्रवाह को Frementaiton & Cooling Tower में उपयोग किया जाता है।

निरीक्षण के समय उक्त सी0पी0यू0 संचालित अवस्था में पाया गया तथा उक्त सी0पी0यू0 इकाई से कोई उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया। तदनुसार उद्योग में शून्य उत्प्रवाह की स्थिति पाई गई।

संदर्भित उद्योग को निर्गत जल एवं वायु सहमति के अनुसार उक्त उद्योग शून्य उत्प्रवाह निस्तारण वेस पर आधारित है। निरीक्षण के समय उद्योग से कोई प्रदूषित उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया।

संदर्भित मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 92/2025 डा0 अनिल कुमार पाण्डेय बनाम स्टेट ऑफ उ0प्र0 एवं अन्य में पारित आदेश दिनांक 28.03.2025 में उल्लिखित कुर्ना नाला का भी निरीक्षण किया गया। निरीक्षण के समय उक्त नाले में संदर्भित उद्योग का कोई प्रदूषित उत्प्रवाह निस्तारित होता हुआ नहीं पाया गया। निरीक्षण के समय उक्त नाले के अपस्ट्रीम एवं डाउन स्ट्रीम के जल के नमूने को एकत्रित कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर की प्रयोगशाला में विश्लेषित हेतु जमा कराया गया। प्रयोगशाला से प्राप्त विश्लेषण आख्या संलग्नक-06 के रूप में संलग्न है। संलग्न विश्लेषण आख्यानुसार उक्त नाले के अपस्ट्रीम एवं डाउन स्ट्रीम के जल के नमूनों में जल प्रदूषणकारी प्रचालो की मात्रां लगभग सामान प्रतीत हो रहा है, जिससे स्पष्ट है कि मेसर्स फॉरेवर डिस्टीलरी प्रा0 लि0, प्लाट सं0-ए, यू0पी0सी0डा0 औद्योगिक क्षेत्र, उसरा बाजार, तहसील-रूद्रपुर, जनपद-देवरिया द्वारा कुर्ना नाले में किसी भी प्रकार का प्रदूषित उत्प्रवाह का निस्तारण नहीं किया जा रहा है।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

(डा0 रजनीश कुमार सिंह)
प्रयोगशाला सहायक

(राम मिलन वर्मा)
वैज्ञानिक सहायक

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

मुख्य पर्यावरण अधिकारी (वृत्त-6)



सत्यमेव जयते

File No: 9124-8680

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
UTTAR PRADESH)



Date 21/09/2024



To,

Shri Manish Kedia
M/s FOREVER DISTILLERY PRIVATE LIMITED
Shop No.37,38, First Floor, Plot No. 623/624, Gulhariya, Gorakhpur, U.P., USRA BAZAAR, DEORIA,
UTTAR PRADESH, 274001
distilleryforever@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 -regarding Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.

Sir/Madam,

This is in reference to your application submitted to SEIAA vide proposal number SIA/UP/IND2/481320/2024 dated 19/07/2024 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24B2504UP5409085N
(ii) File No.	9124-8680
(iii) Clearance Type	Fresh EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	5(g) Distilleries EXPANSION OF EXISTING DISTILLERY FROM 100 KLD (MOLASSES/ CANE JUICE SYRUP/GRAIN BASED) TO 200 KLD THROUGH ADDITION OF 100 KLD (GRAIN BASED) DISTILLERY PLANT ALONG WITH EXPANSION OF CO-GEN POWER PLANT FROM 4.5 MW TO 9.0 MW AT PLOT NO – A, UPSIDA INDUSTRIAL AREA, USRA BAZAAR, TEHSIL: RUDRAPUR, DISTRICT: DEORIA, UTTAR PRADESH BY M/S FOREVER
(vii) Name of Project	

(viii) Name of Company/Organization	DISTILLERY PRIVATE LIMITED, FOREVER DISTILLERY PRIVATE LIMITED
(ix) Location of Project (District, State)	DEORIA, UTTAR PRADESH
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2(Part A, B and C)/ EIA & EMP Reports were submitted to the SEAC for appraisal under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 07-08-2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above.

5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 1 (Part A and B) in the reports and as presented during SEAC meeting are annexed to this EC as Annexure (2).

6. The SEAC, in its meeting held on 07-08-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as given in Annexure (1).

7. The SEIAA in its meeting held on 09-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC in its meeting dated 02-8-2024 hereby accords Environment Clearance for the instant proposal to Shri Manish Kedia under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions as given in Annexure (1)

8. The SEIAA reserves the right to stipulate additional conditions, if found necessary.

9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. General Instructions:

a) The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.

b) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

c) The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.

d) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

e) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

f) The project proponent shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.

Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

g) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

h) The SEIAA reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

12. This issues with the approval of the Competent Authority.

Annexure 1

Specific EC Conditions for (Distilleries)

1. Environmental Attributes

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. Three tier green belt shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation). 2. Performance test shall be conducted on all pollution control system every year and report shall be submitted to Regional office of the MoEF and CC. 3. Greening and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface. 4. Properly covered vehicles shall be used while transporting material and product. 5. Allergy test should also be included in health checkup of works. 6. Project proponent is advised to explore the possibility and getting the cement in container rather through the plastic bag. 7. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP). 8. The project proponent shall comply with the CPCB charter/guidelines and time to time direction for the distillery unit.
1.2	<ol style="list-style-type: none"> 1. The plants shall be based on ZLD as proposed. Effluent will be treated through Condensate Polishing Unit. Raw stillage will be sent to decanter followed by MEE and dryer to produce DDGS. 2. The project proponent shall ensure compliance of CCR. 3. The project proponent shall submit plans for handling boiler ash in the compliance report. 4. The project proponent shall clearly specify the use of end product in the compliance report. 5. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. The CER activities should be related to mitigation of Environmental Pollution and creating awareness for the need for same for example creation of water harvesting pits and carbon sequestration parks etc. At least one school in the vicinity of project area should be provided with rooftop solar plant, toilets should be constructed in public place or in school of nearby villages and if there is a girl's school then girls toilet properly equipped with overhead water tank should be constructed. Name of the school adopted for installation of roof top solar plant should be displayed on the website of project proponent and should also be submitted with periodic compliance report.

Standard EC Conditions for (Distilleries)

1. Specific Conditions

S. No	EC Conditions
1.1	Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer to be done through pumps.
1.2	The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
1.3	The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.
1.4	EC granted for a project on the basis of the submitted documents shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of project. Conversion of land use (CLU) certificate shall be obtained before start of construction activities.
1.5	NOC from the Concerned Local authority shall be obtained before start of the construction of plant and drawing of the surface water for the project activities, State Pollution Control Board / Pollution Control Committees shall not issue the Consent to Operate (CTO) under Air (Prevention and Control of Pollution) Act and Water (Prevention and Control of Pollution) Act till the project proponent shall obtain such permission. No ground water shall be used for the plant operations.
1.6	Total fresh water requirement shall not exceed 985 m ³ /day and it will be met from River Krishna. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises.
1.7	The spent wash/other concentrates shall be incinerated.
1.8	CO ₂ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.
1.9	Occupational health centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.
1.10	Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.
1.11	The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms. PESO certificate shall be obtained.
1.12	Process organic residue and spent carbon, if any, shall be sent to Cement other suitable industries for its incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.
1.13	The company shall undertake waste minimization measures as below: -

S. No	EC Conditions
	<p>a. Metering and control of quantities of active ingredients to minimize waste.</p> <p>b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.</p> <p>c. Use of automated filling to minimize spillage.</p> <p>d. Use of Close Feed system into batch reactors.</p> <p>e. Venting equipment through vapour recovery system.</p> <p>f. Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation.</p>
1.14	<p>The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.</p>
1.15	<p>As per the Ministry's OM dated 30.09.2020 superseding the OM dated 01.05.2018 regarding the Corporate Environmental Responsibility, and as per the action plan proposed by the project proponent to address the socio-economic and environmental issues in the study area, the project proponent, as committed, shall provide education funds in technical training centers/ support in nearby village's schools, support in health care facilities, drinking water supply and funds for miscellaneous activities like solar street lights, battery, solar panel etc., in the nearby villages. The action plan shall to be completed within time as proposed.</p>
1.16	<p>There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.</p>
1.17	<p>Storage of raw materials shall be either in silos or in covered areas to prevent dust pollution and other fugitive emissions. All stockpiles should be constructed over impervious soil and garland drains with catch pits to trap runoff material shall be provided. Biomass shall be stored in covered sheds and wind breaking walls/curtains shall be provided around biomass storage area to prevent its suspension during high wind speed. All Internal roads shall be paved. Industrial vacuum cleaner shall be provided to sweep the internal roads. The Air Pollution Control System shall be interlocked with process plant/machinery for shutdown in case of operational failure of Air Pollution Control Equipment.</p>
1.18	<p>Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p>
1.19	<p>A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.</p>
1.20	<p>PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

2. General Conditions

S. No	EC Conditions
2.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
2.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
2.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
2.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
2.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
2.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
2.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
2.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
2.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language

S. No	EC Conditions
	of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
2.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
2.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

3. NbwI Conditions

S. No	EC Conditions
3.1	The environmental clearance is subject to obtaining prior clearance from the wildlife angle, including clearance from the Standing Committee of the National Board for Wildlife, as applicable, as per the Ministry's OM dated 8th August, 2019. Grant of environmental clearance does not necessarily imply that Wildlife Clearance shall be granted to the project and that their proposal for Wildlife Clearance will be considered by the respective authorities on its merit and decision taken. PP shall also strictly follow the conditions mentioned in existing NBWL clearance.
3.2	The project proponent shall prepare a site specific conservation plan and wildlife management plan in case of the presence of Schedule-1 species in the study area, as applicable to the project, and submit to Chief Wildlife Warden for approval. The recommendations shall be implemented in consultation with the State Forest/Wildlife Department in a time bound manner.

Annexure- 2

A presentation was made by the project proponent along with their consultant M/s ETRC Consultants Private Limited to SEAC on 07-08-2024.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazaar, Tehsil: Rudrapur, District: Deoria, Uttar Pradesh by M/s Forever Distillery Pvt. Ltd.
2. Environmental clearance for the existing project was issued by SEIAA, U.P. vide letter no. 38/Parya/SEIAA/5948/2020, dated 31/05/2021.
3. Certified compliance report issued from IRO, MoEF&CC, Lucknow vide its letter no. VII/Env/SCL-UP/2017/170, dated 19/07/2024 regarding the environmental clearance conditions stipulated in EC letter.
4. Standard terms of reference in the matter were issued through online Parivesh Portal on 19/01/2024.
5. Public hearing organized on 27/05/2024. Final EIA report submitted by the project proponent on 19/07/2024.
6. Project details:

Particulars	Details		
Brief description about the project	Proposed expansion of existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) to 200 KLD through addition of 100 KLD (Grain Based) Distillery Plant along with expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW		
Plot area	Existing	Proposed Expansion	After Expansion
	10.60 Hectares (26.19 acres)	Not required	10.60 Hectares (26.19 acres) (No Change)
% of greenbelt provided	33% of total land area is being developed as green belt (3.5 Hectare)	No Change	Industry will densify the greenbelt in existing plant premises.
Land use change required	Existing Land use of proposed site is industrial, as the land is already under the possession of M/s Forever Distillery Private Limited.		
Estimated project cost	Rs 17212.36 Lakhs	Rs. 10002.19 Lakhs	Rs 27214.55 Lakhs
EMP Cost	-	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.)	Capital cost – Rs 13.50 Crores (Modernization of MEE, CPU, CO ₂ Plant etc.) Recurring cost/annum – Rs. 4.5 Crores /annum
CER Cost	NA	Rs 200.64 Lakhs	Rs 200.64 Lakhs
Manpower	130 Persons (Permanent – 50 Nos,	-	180 Persons (Skilled – 95 Nos,

	Temporary – 80 Nos)		Semi-Skilled – 45 Nos, Contractual-40)
Fresh Water consumption/day	Distillery : 980 KLD (@ 9.8 KL/KL of Product) Domestic – 20 KLD Total : 1000 KLD (@ 10.0KL/KL of Product)	Distillery : 490 KLD (@ 4.9 KL/KL of products) Domestic – 10 KLD Total : 500 KLD (@ 5 KL/KL of Product)	Distillery : 1470 KLD (@ 7.35 KL/KL of Product) Domestic – 30 KLD Total : 1500 KLD (@ 7.5 KL/KL of Product)
Source of water	Ground water.		
Permission from UPGWD or any other agency	NOC for water abstraction approx 1300 KLD (DEOR1220NIN0001, DEO1220NIN0002) has been obtained from Uttar Pradesh Ground Water Department which is valid till December 2025.		
Power consumption	2124 KW Source: Existing Co-Generation Power – 4.5 MW in Distillery Unit	2124 KW Source: Proposed Co-Generation Power – 4.5 MW in Distillery Unit	4248 KW Source: Co-Generation Power – 9.0 MW in Distillery Unit
Kind of fuel used	Slop +Bagasse/Other Biomass	Bagasse/Other Biomass	Slop +Bagasse/Other Biomass
Quantity of fuel used	(Mode - 1) Slop: 265 TPD. Bagasse / Other Biomass: 113 TPD. (Mode - 2) Bagasse / Other Biomass: 378 TPD	Bagasse / Other Biomass: 360 TPD	Slop: 265 TPD Bagasse / Other Biomass: 113 TPD Or Only Bagasse: 780 TPD
Source of Fuel	From adjacent sugar / rice mills and from local supplier through Truck.		
	Existing	Proposed Expansion	After Expansion
Waste water generated/day	Spent Wash : 750 KLD Other Effluent : 1024 KLD (Molasses / Cane Juice Syrup based) OR Spent Wash : 680 KLD Other Effluent : 671 KLD (Grain based)	Spent Wash : 680 KLD Other Effluent : 671 KLD	Spent Wash : 1240 KLD Other Effluent : 1257 KLD
Mode of discharge	Zero Liquid Discharge		
Number of Operation days	350 Days / Annum		
Spent Wash Treatment Scheme	Spent wash treatment scheme : During Molasses / Cane Juice Syrup based operation at 100 KLD: Spent wash generated from the analyser column during the operation, will be concentrated in Multi – Effect Evaporator (MEE). Concentrated Spent Wash is being/will be incinerated as fuel in incineration boiler along with auxiliary fuel like bagasse/Other biomass. During Grain based operation (100 KLD or 200 KLD) : Spent Wash (Slops) generation from Distillation, Upon separation of suspended solids in Decanter Centrifuge, Thin Slops are recycled to process / fermentation section and rest spent wash concentrated in multi-effect evaporators to		

	form a Thick (Protein) Syrup, which is mixed with the Wet Cake DWG separated earlier from Decanters. This interim product called DWGS has 30 - 32% w/w Solids is subject to drying in a rotating steam tube bundle dryer to deliver a value-added by-product - DDGS - Distillers Dried Grains with solubles and which has min. 90% Solids and max. 10% moisture. This DDGS sells as Cattle Feed / Poultry Feed / Fish Feed based on its Protein Content.			
Other Effluent Treatment Scheme	Existing System : Other effluent like Lees, MEE Condensate, Floor washing, CIP, Blowdown of CT & Boiler, DM reject etc is being treated in CPU which comprises of anaerobic, aerobic, UV, UF and RO system which supports and leverages recycle of water up to maximum extent. After expansion, CPU capacity is adequate for treatment of other effluent after expansion also. CPU capacity will be expanded upto 1400 KLD.			
Sources of Air + Noise pollution	<table border="1"> <tr> <td>Air: Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc Noise: Exhaust fans, compressors, pumps, motors</td> <td>Air: Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors</td> <td>Air: Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)</td> </tr> </table>	Air: Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc Noise: Exhaust fans, compressors, pumps, motors	Air: Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors	Air: Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)
Air: Stack emissions: Slop Fired Incineration Boiler (Existing - 35.0 TPH) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc Noise: Exhaust fans, compressors, pumps, motors	Air: Proposed 30 TPH (new normal boiler) & Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors	Air: Stack emissions: Slop Fired Incineration Boiler (Existing 35 TPH) + Proposed 30 TPH (new normal boiler) Fugitive emissions: Handling & transportation of Raw material, fuel, fly ash etc. Noise: Exhaust fans, compressors, pumps, motors, Turbine (4.5 MW + 4.5 MW)		

7. Raw material details:

Sr. No.	Particular	Existing Quantity (TPD)	Additional (TPD)	Total Quantity after Expansion (TPD)	Storage Facility	Source & mode of transportation
Mode - 1: Molasses / Cane Juice Syrup based						
1.	Molasses	446 MT/Day	-	446 MT/Day	Molasses Storage tank	Nearby sugar mill. Tanker will be used for molasses transport.
or						
2	Cane Juice Syrup	1200 TPD	-	1200 TPD	Cane Juice Syrup Tanks	Nearby sugar mills.
or						
Mode - 2: Grain Based						
3.	Grain	220 MT/Day	220 MT/Day	440 MT/Day	30 Days Covered Shed	Nearby market and truck will be used for transportation.
or						
Other Chemicals						
4.	Sulphuric Acid	65 kg/day	65 kg/day	130 kg/day	Stores/flakes in bags	Near By markets by road.

Sodium Hydroxide (Caustic)	10 kg/day	10 kg/day	20 kg/day	In Stores
Enzymes	8 kg/day	8 kg/day	16 kg/day	In Stores
NH ₂ -CO-NH ₃ (Nutrient: 46% N ₂)	15 kg/day	15 kg/day	30 kg/day	In Stores
Antifoam Agent	125 kg/day	100 kg/day	225 kg/day	In Stores

8. Land use details:

Sr. No.	LU/LC Class	Area in (Sq.km)	Area in (Hectares)	% Area
1	Crop land	261.520	26152	83.287
2	Deciduous	0.191	19.1	0.061
3	Fallow	0.982	98.2	0.313
4	Inland wetland	2.511	251.1	0.800
5	Mining	2.181	218.1	0.695
6	Plantation	1.842	184.2	0.587
7	River / Stream / Canals	3.580	358	1.140
8	Rural	28.038	2803.8	8.929
9	Scrub land	0.079	7.9	0.025
10	Urban	12.103	1210.3	3.855
11	Water bodies	0.973	97.3	0.310
Total Area		314.00	31400.0	100

9. Water Requirement details:

Particular	Existing 100 KLD (Molasses/ Cane Juice Syrup based)	Expansion - 100 KLD (Grain based)	After Proposed Expansion at 200 KLD
Distillery	980 KLD	490 KLD	1470 KLD
Domestic	20 KLD	10 KLD	30 KLD
Total	1000 KLD (@ 10.0 KL/KL of products)	500 KLD (@ 5.0 KL/KL of products)	1500 KLD (@ 7.5 KL/KL of products)

Source: Ground water.

10. Waste generation:

• Domestic solid waste:

Category	Type of Waste	Colour of Bins	Disposal Method	Total Waste (Kg/day)
Bio Degradable	Organic Waste	Green	Organic waste converter within the project site	16.2
Non-Biodegradable	Recyclable Waste	White	Authorized Recycler	5.4
Non-Biodegradable	Inert Waste	Black	Nearby Landfill Site	5.4
Total				27 Kg/day

• Industrial waste:

Sr No	Waste	Existing (Molasses/ Cane Juice Syrup/Grain)	After expansion (Molasses/ Cane Juice Syrup/Grain)	Uses / Disposal

		Based) at 100 KLD	Based) at 200 KLD	
1	Total Ash	50.5 MT/Day	56.75 MT/Day	Due to high potash content, will be used as manure.
2	Yeast Sludge	10.0 MT/Day	11.5 MT/Day	Will be mixed with press mud of Sugar mill and sold to the farmer.
3	Condensate polishing unit sludge	1.5 KLD	2.0 KLD	Will be mixed with press mud of Sugar mill and sold to the farmer.
4	Cattle Feed DDGS	Nil	88 MT/Day	Will be sold as cattle feed.

• Hazardous waste:

Hazardous waste		
Name of Hazardous Waste	Quantity (KL/Annum)	Uses / Disposal
Used Oil and Grease	1.2	Will be provided to TSDf for further disposal.

11. Action plan as per Ministry's O.M. dated 30/09/2020:

S.No	Description	Amount (Rupees in Lakhs)
1	Workers will be subjected to primary health check-up before they are employed to ascertain their health conditions. Thereafter, Regular Medical check-up & First Aid facility will be organized for workers to evaluate the adverse impact if any on these persons due to proposed activity. Occupational health surveillance programme shall be done six monthly. A safety officer / environmental officer shall be recruited.	35
2	Workers will be provided with masks, gloves, goggles & ear muffs will be provided.	5.0
3	Covered transportation of vehicles.	10.0
4	Other	5.0
	Total	Rs. 55.0

12. The project proposal falls under category-5(g) of EIA Notification, 2006 (as amended).

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Deoria.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226016 (email – uppcb@nic.in)
6. Copy for Guard File.

Digitally Signed by: Member Secretary UP
Member Secretary, SEIAA
(Sanjeev Kumar Singh)
Date: 24/09/2024
Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/05/2024 To 31/12/2028

Ref No. -
210117/UPPCB/Gorakhpur(UPPCBRO)/CTE/DEORIA/2024

Dated:- 10/05/2024

To ,

Shri MANISH KEDIA

M/s FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar

Pradesh,

DEORIA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 26247928 dated - 07/05/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Lat: 2628'24.25" N, long: 8343'04.20" E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Molasses: 446 TPD	Metric Tonnes/Day	446
or Cane Juice: 1200 TPD	Metric Tonnes/Day	1200
or Grain : 220 TPD	Metric Tonnes/Day	220
or after Proposed expansion: Grain - 440 TPD	Metric Tonnes/Day	440

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RS/ENA/Ethanol(Molasses/Sugar Syrup/Grain)-100 KLD	3100
RS/ENA/Ethanol (Grain)-100 KLD	3100
Cogen Power plant: 9.0 MW	.
EXPANSION OF DISTILLERY FROM 100KLD TO 200 KLD	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
	Metric Tonnes/Day		

E- Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Tubewell	1500.0

F- Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	30.0
Industrial	1470.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	265	Used as fuel
Others	113	Used as fuel
Others	780	Used as fuel

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry within three months to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry without any prior information, in case of non compliance of above conditions.
- The industry shall install facilities to ensure Zero Liquid Discharge (ZLD) such as Multi Effect Evaporator (MEE), Condensate Polishing Unit(CPU) and Slop/ incineration boiler etc .
- Industry shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maturing arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

Specific Conditions:

1. This consent to establish is valid only for Expansion of Existing Distillery from 100 KLD (Molasses/ Cane Juice Syrup/Grain Based) To 200 KLD Through Addition of 100 KLD (Grain Based) Distillery Plant using Raw Material as 440 TOD Grains Along With Expansion of Co-Gen Power Plant from 4.5 MW to 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited having GEO coordinates are Lat: 2628'24.25" N, long: 8343'04.20" E. In case of any change in capacity, the project will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
2. The CTE shall only be valid with the effect from the date on which the proponent obtained Environmental Clearance (EC) from Competent Authority.
3. The proponent could not start expansion activities before obtaining Environmental Clearance (EC), failing which this CTE would be deemed void.
4. The industry shall obtain NOC from UP Ground Water Department for abstraction of additional 500 KLD Ground Water before start of production on expanded capacity.
5. In proposed expansion of distillery, the industry shall install 01 additional boiler of capacity 30 TPH with 100 KLD grain plant and ESP will be provided as Air pollution Control Device for the same.
6. The industry shall submit stack emission monitoring report and ambient air quality monitoring report of the surrounding area of the factory on quarterly basis after commencement of the production of the industry.
7. Number of operating days of the industry will be 365 days per annum.
8. Unit shall obtain consent from the Board before starting production.
9. The maximum storage capacity for storage of spent wash shall not be more than 07 days.
10. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
11. The industry shall install ZLD system comprising of multi effect evaporator, incineration boiler & CPU.
12. No effluent shall be discharged outside the industry premises. Unit shall maintain ZLD condition.
13. The industry shall install APCS (Electro Ecstatic Precipitator) of adequate size and specifications capable of achieving the stipulated Norms along with proposed 35 TPH slop fired incineration boiler & a stack of height 72 mtr from ground level.
14. The industry shall use baggasse/Other Biomass & slop as fuel in the boiler.
15. The industry shall cover fuel conveyors to control fugitive emissions. The industry shall install acoustic enclosures and stack of sufficient height (as per the Board's norms) on proposed DG sets.
16. The industry shall provide water sprinkling system to control dust from transportation of raw material and product.
17. Separate Energy Meter must be installed on ETP (CPU).
18. The fly ash should be scientifically disposed off so that the same should not adversely affect the nearby area.
19. The industry shall submit Ash Management Plan.
20. The industry is directed to install roof top rain water harvesting for recharging of ground water.
21. The industry shall install mass flow meter on various points as per CPCB guidelines and install PTZ web camera which should be connected to CPCB server for ensuring ZLD condition.

22. The industry shall comply with the provisions of charter made by CPCB for distillery industries.
23. Unit shall install On-line continuous emission monitoring system in the stack proposed.
24. The boiler in the industry must use bio coal or bio briquette minimum 20% as per availability.
25. The industry shall comply with the provisions of Solid and Other Waste Management Rules, 2016.
26. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs (Ten Lacs only) within 15 days of issuance of the certificate, comprising above condition no 1 to 25 for ensuring the compliance of conditions.
27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTE and attract action under the provisions of Environment (Protection) Act, 1986.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 10/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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 Chief Environmental Officer, Circle-6

Dated:- 10/05/2024

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

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 Chief Environmental Officer, Circle-6



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29485052

228753/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024

Date: 26/12/2024

To,

M/s

FOREVER DISTILLERY PVT LTD

Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **FOREVER DISTILLERY PVT LTD** located at **Plot No - A, UPSIDA Industrial Area,Usra Bazaar, Tehsil Rudrapur, District Deoria, Uttar Pradesh,** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **FOREVER DISTILLERY PVT LTD** granted for the period from **01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/ENA/AA while using Grains	200	Kilo Liters/Day
2	Co-Generation Plant	9.0	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	18 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

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S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Boilers having Capacity 35 TPH and 30 TPH each	Baggasse and Slope	1	Particulate Matter	As per E(P)A Rules, 1986
2	1500 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	300 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986
3	3	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 200 KLD RS/ENA/AA while using Grains as a raw material or 100 KLD RS/ENA/AA while using Molasses / Cane Juice along with Co-Gen Power Plant from 9.0 MW at Plot No - A, UPSIDA Industrial Area, Usra Bazar, Tehsil-Rudrapur, District Deoria Uttar Pradesh by M/s Forever Distillery Private Limited.

2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises.

3. The number of operating days of the industry will be 365 days per annum.

4. The maximum storage capacity for storage of spent wash shall not be more than 07 days.

5. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

6. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

7. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

8. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 30 days equivalent of production.

9. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

10. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

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11. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply with all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Incase industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will submitted within a month.
21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall to submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

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Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.

28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.

30. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

31. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

32. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

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Environmental Engineer Incharge, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action

Environmental Engineer Incharge, Circle-6

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश

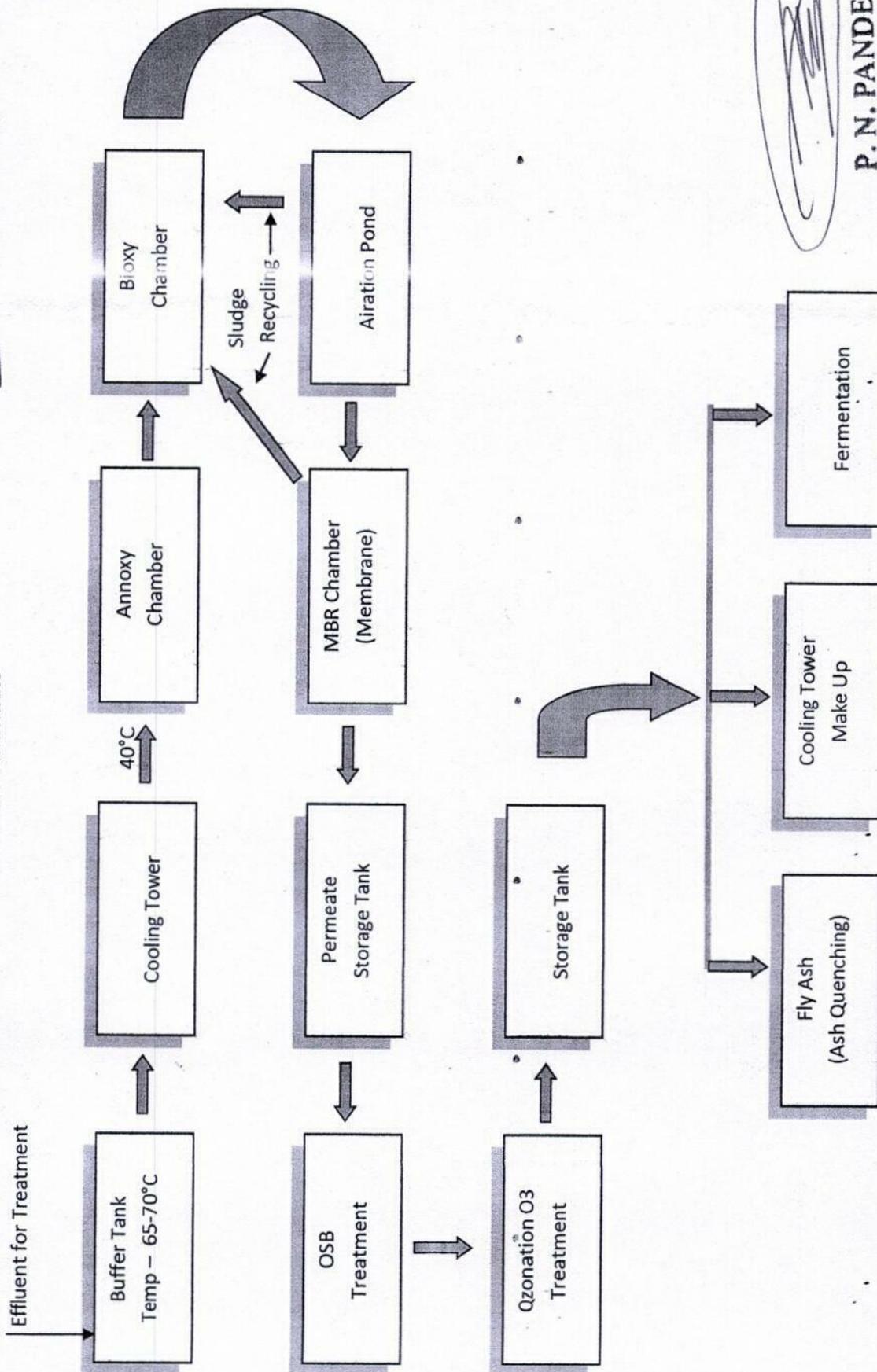


- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्तर रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

21/15/15-04

Treatment - 1. Spent Lees
2. Process Condensate



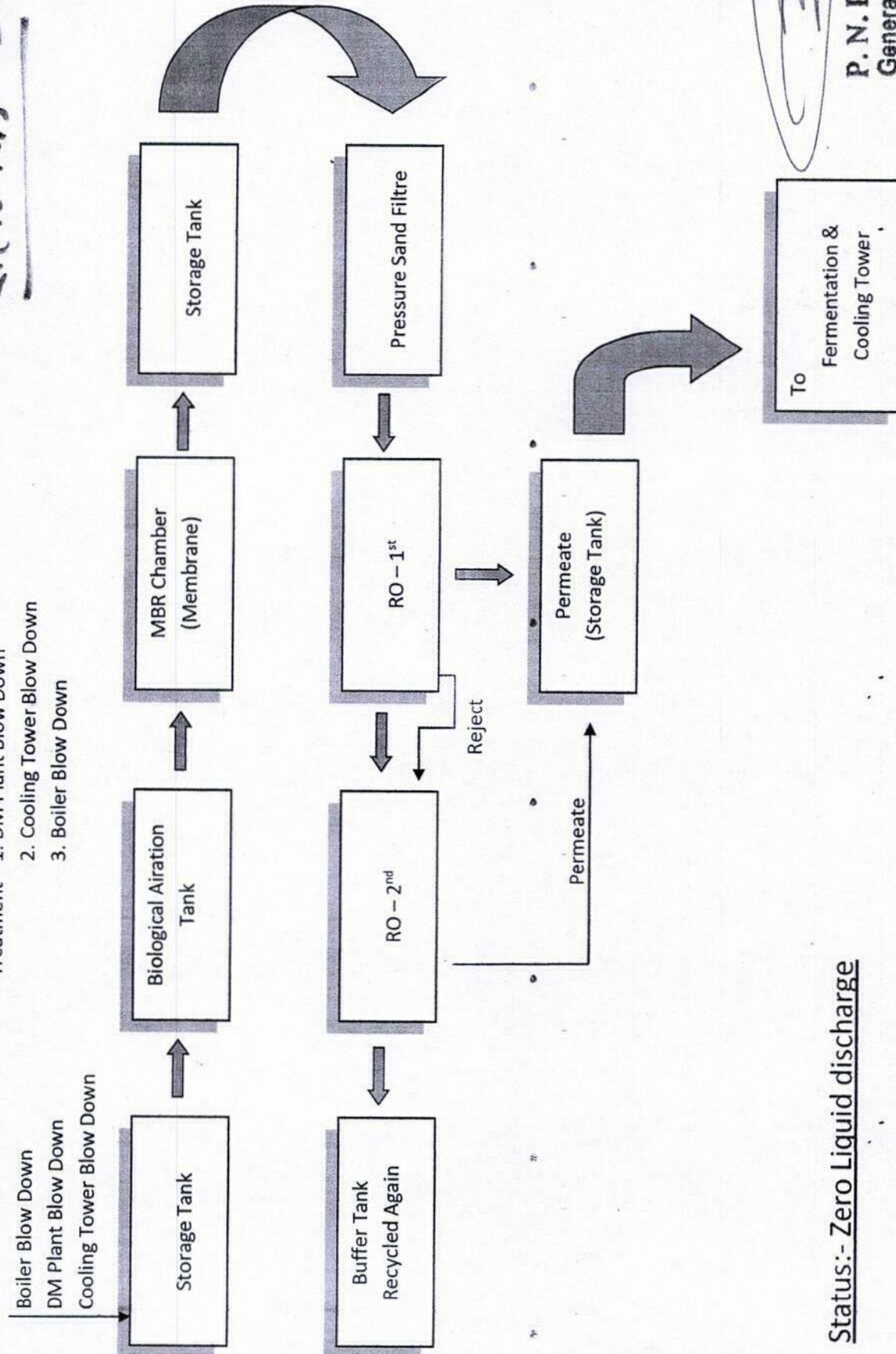
Status:- Zero Liquid discharge

(Signature)

P. N. PANDEY
General Manager
FOREVER DISTILLERY PVT. LTD.
Usara, Deoria

21/12/19 - 05

Treatment - 1. DM Plant Blow Down
2. Cooling Tower Blow Down
3. Boiler Blow Down



Status:- Zero Liquid discharge

P. N. PANDEY
General Manager
FOREVER DISTILLERY PVT. LTD.
Usara, Deoria



REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-32796569/Gorakhpur/2025

Date: 16.07.2025

1. **Sample Location:** Kurna Nala
2. **District:** Deoria
3. **Address:** U/S, Crossing Deoria Rudrapur Road Deoria
4. **Sample Source:** Drain
5. **Type of sample:** Surface Water
6. **Sample Collected By:** Surya Mohan Pandey, JRF R.K Singh, LA
7. **Odour:** None
8. **Quantity and Packing:** 2 Liter Plastic Jericane
9. **Date of Sample Collection:** 10/07/2025
10. **Analys Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 10/07/2025
12. **Environmental Condition:** Temperature: 27°C, Humidity: 48 %

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.14	02-12
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	426	0.1-10000 µS/cm
Dissolved Solids, APHA24thEd.2540°C Total Dissolved Solids dried at 180 °C 2023	mg/l	286	5.0 -10000 mg/l
Hardness, APHA24thEd.2340°C EDTA Titrimetric Method 2023	mg/l	328	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	224	10.0 -1000 mg/l
BOD, 3day27°IS 3025 (Part 44): 2023	mg/l	5.0	1.0 -1000 mg/l
COD, APHA24thEd.5220BO pen Reflux Method 2023	mg/l	44	4.0 -1000 mg/l
D.O., APHA24thEd.4500-OBIodometric Method 2023	mg/l	6.6	0.2-14.0 mg/l

Note: 1.The results in the Test Report relate only to the items tested: 2. There port shall not be reproduced-except in full, with out the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Analysed by
Priya Anand (JRF),
Vivek Saini (JRF),
Ankita Dwivedi (JRF)

Authorized by
 Digitally signed by
 Ram Milan Verma
 Date: 2025.07.21
 13:39:06 +05'30'
Ram Milan Verma (SA)

Ashutosh
Chauhan
 Digitally signed
 by Ashutosh
 Chauhan
 Date: 2025.07.23
 12:41:46 +05'30'
Regional Officer



REGIONAL GORAKHPUR
UTTAR PRADESH POLLUTION CONTROL BOARD
 Jharkhandi Mahadev, Avas Vikas Colony, Kuda Ghat, Dooria Road, Gorakhpur

TEST REPORT: WATER LABORATORY(SURFACE WATER)

Ref no-32796560/Gorakhpur/2025

Date: 16.07.2025

1. **Sample Location:** Kurna Nala
2. **District:** Deoria
3. **Address:** D/S, Crossing Deoria Rudrapur Road Crossing Deoria Rudrapur Road Deoria
4. **Sample Source:** Drain
5. **Type of sample:** Surface Water
6. **Sample Collected By:** Surya Mohan Pandey, JRF R.K Singh, LA
7. **Odour:** None
8. **Quantity and Packing:** 2 Liter Plastic Jericane
9. **Date of Sample Collection:** 10/07/2025
10. **Analys Indented by:** RO Gorakhpur
11. **Date of sample receipt in Lab:** 10/07/2025
12. **Environmental Condition:** Temperature: 27°C, Humidity: 48 %

Parameter	Unit	Results	Detection Range
pH, APHA24th Ed.4500-B: 2023	-	7.11	02-12
Conductivity, APHA 24th Ed. 2510B :2023	µS/cm	417	0.1-10000 µS/cm
Dissolved Solids,APHA24thEd.2540°C Total Dissolved Solids dried at 180 °C 2023	mg/l	279	5.0 -10000 mg/l
Hardness,APHA24thEd.2340°C EDTA Titrimetric Method 2023	mg/l	336	10.0 -5000 mg/l
Calcium, APHA 24th Ed. 3500Ca-B:2023	mg/l	228	10.0 -1000 mg/l
BOD, 3day27°IS 3025 (Part 44): 2023	mg/l	5.0	1.0 -1000 mg/l
COD,APHA24thEd.5220BO pen Reflux Method 2023	mg/l	46	4.0 -1000 mg/l
D.O.,APHA24thEd.4500-OBio dometric Method 2023	mg/l	6.5	0.2-14.0 mg/l

Note: 1.The results in the Test Report relate only to the items tested: 2. There port shall not be reproduced-except in full, with out the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Analysed by
Priya Anand (JRF),
Ankita Dwivedi (JRF),
Vivek Saini (JRF)

Authorized by
 Ram Milan Verma
 Date: 2025.07.21
 13:47:55 +05'30'
Ram Milan Verma (SA)

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Chauhan
 Digitally signed
 by Ashutosh
 Chauhan
 Date: 2025.07.21
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Regional Officer